

जनवरी, 1982 को आपरेशन के लिए उसे बुलाया गया। लेकिन पुनः आपरेशन नहीं किया गया। आज से करीब 20 दिन पहले वह युवक उक्त इंस्टीट्यूट गया। वहां उसने डाक्टर से अपनी बीमारी की गम्भीर स्थिति के बारे में बताना चाहा। लेकिन डाक्टर ने उसे डांट कर भगा दिया। उसके बाद वह टैक्सी से मेरे पास आया। उस की हालत बहुत खराब थी। मैंने आल इंडिया इंस्टीट्यूट आफ मैडिकल साइंस के डाक्टरों से सम्पर्क स्थापित करने की कोशिश की। लेकिन किसी से हृदय शल्य विभाग में सम्पर्क स्थापित नहीं हो सका।

उस के बाद मैंने डाक्टर राम मनोहर लोहिया अस्पताल के इमरजेंसी वार्ड में फोन किया। वहां उपस्थित डाक्टर से मैंने मरीज की गम्भीरता के संबंध में कहा और आग्रह किया कि तुरन्त एक एम्बुलेंस भेज दें। थोड़ी देर में वहां एम्बुलेंस आया और मैंने दो आदमी साथ ले कर मरीज को डा० राम मनोहर लोहिया अस्पताल के इमरजेंसी वार्ड में भेज दिया।

तत्पश्चात् मैंने स्वास्थ्य मंत्री से टेलीफोन पर सम्पर्क किया। उन से बातें हुई। उन से मैंने आल इंडिया मैडिकल इंस्टीट्यूट में हो रही धांधली और मरीजों के साथ दुर्व्यवहार के संबंध में बताया। स्वास्थ्य मंत्री ने मुझ से कहा कि रोगी के संबंध में तथ्य मुझ को भेज दें, लेकिन आधा घंटा के बाद खबर आया कि डा० राम मनोहर लोहिया अस्पताल पहुंचते पहुंचते ही उस गरीब नौजवान की हरिजन की मृत्यु हो गई।

इस प्रकार से एक नहीं, दर्जनों उदाहरण हैं। प्रति माह इस तरह के दर्जनों रोगी मौत के शिकार होते हैं। गांवों के लोगों की तो मानो इंस्टीट्यूट के डाक्टर परवाह नहीं करते।

कुछ बड़े डाक्टरों का वहां एक गिरोह बना हुआ है। जो दूसरे अच्छे डाक्टरों को वहां ठहरने ही नहीं देते। मलेशिया के एक डाक्टर जो हृदय शल्य विभाग में अध्ययन करने के लिए आए थे, उन को इतना तंग किया गया कि उन को विभाग छोड़ना पड़ा। उन्होंने संस्थान के डाक्टरों के क्रूर व्यवहार के संबंध में भारत सरकार, आल इंडिया इंस्टीट्यूट के निदेशक और मलेशिया सरकार को भी 1979-80 में लिखा था, लेकिन अभी तक इस संबंध में कोई कार्यवाही नहीं की गई।

अतः सरकार से मांग है कि सरकार अखिल भारतीय आयुर्विज्ञान संस्थान (आल इंडिया इंस्टीट्यूट आफ मैडिकल साइंस) के हो रहे उपरोक्त धांधली के संबंध में एक जांच कमेटी बैठाये और अखिलम्ब वहां की बिगड़ती दशा में सुधार हेतु कदम उठावे, वरना एक दिन संस्थान काल कोठरी बन कर रह जाएगा।

(viii) EXEMPTION OF HYDRO-ELECTRIC PROJECTS INCLUDING TRANSMISSION LINES FROM THE PURVIEW OF FOREST CONSERVATION ACT.

SHRI K.A. RAJAN (Trichur): Sir, the recent Forest Conservation Act 1980 of the Government of India stands as a big hurdle in the way of implementation of the ongoing Hydro-electric Projects in the State and also in getting sanction for new schemes from the Planning Commission and the Government of India.

All the hydro-electric projects in the State are located in the hills with thick vegetations. As per the Forest Act 1980, prior sanction of the Government of India is required for any forest clearance required in respect of schemes even under execution, sanctioned schemes including survey and investigation works necessary for new schemes.

[Shri A. K. Rajan]

All the Hydro-electric Projects in the State both under execution and investigation are very badly affected due to this Act. Even in case of projects nearing completion, it has not been possible to do the survey and construction of transmission lines because of obstruction from forest authorities in the light of the above Act.

The order No. 8/22/81-FRY (Coord) dated 24/25-9-1981 of the Government of India, Ministry of Agriculture, exempts only the survey and investigation of Transmission lines, which does not help the State Electricity Boards much in the construction and commissioning of hydel and transmission projects in the State.

As regards new schemes, the Planning Commission and Central Government will accord sanction only after they are cleared by the Committee on Environment|ecology constituted for the purpose. The scrutiny by this committee with its prescribed formalities and formats is causing a lot of delay in clearing new schemes. Consequently, completion of these schemes will be delayed and the State may have to face power cuts also.

It is, therefore, suggested that the Government of India may exempt all the hydro-electric projects including transmission lines from the purview of the Forest Conservation Act, 1980 considering the above aspects.

(ix) Prof. Gokak Committee Report on three-language formula for Karnataka.

SHRI T. R. SHAMANNA (Bangalore South): Sir, under Rule 377, I am making the following statement.

The Government of Karnataka appointed a Committee to go into the status of Kannada language and other languages spoken by various communities in that State, including Sanskrit, under

the Chairmanship of Prof. Gokak, former Vice-Chancellor of Bangalore University, to give its report on the question. The Gokak Committee gave its report in the early part of 1981, stating that Kannada should be only first language under three-language formula from 3rd standard gradually taken up to 8th standard by 1986-87. After 8th standard, one could study the language of his choice. The Committee also specified the names of the languages, out of which the second and the third language is to be selected. Government of Karnataka announced acceptance of this report in January, 1982.

However, this has started an agitation in the State by certain sections of population against compulsory study of Kannada as 1st language. They want that *status quo ante* may be maintained in the matter of language at least at the primary level. They also plead that Article 350A of the Constitution provides them the freedom to learn through their mother-tongue and the acceptance of the Committee report infringes this right guaranteed by the Constitution.

I, therefore, appeal to the Central Government to find a satisfactory solution of the language problem in Karnataka State without delay.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2 P.M.

2.58 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha adjourned for Lunch till fourteen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair]

SUGAR CESS BILL AND SUGAR DEVELOPMENT FUND BILL—Contd.

MR. DEPUTY-SPEAKER: Now, Legislative Business. The House will take up further consideration of the following Motion moved by Rao Biren-